

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.75/MP/2023

Subject : Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 read with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 seeking recovery of Energy Charges from Respondent No. 1/ TANGEDCO for the power procured in the month of December, 2022, in terms of the Directions issued by the Ministry of Power, Government of India.

Date of Hearing : **8.12.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Coastal Energen Private Limited (CEPL)

Respondent : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)

Parties Present : Shri Neeraj Malhotra, Sr. Advocate, CEPL
Shri Hemant Singh, Advocate, CEPL
Shri Mridul Chakravarty, Advocate, CEPL
Shri Biju Mattam, Advocate, CEPL
Shri Chetan Garg, Advocate, CEPL
Shri Lakshyajit Singh, Advocate, CEPL
Shri Harshit Singh, Advocate, CEPL
Ms. Alchi Thapliyal, Advocate, CEPL
Shri Ayush Raj, Advocate, CEPL
Shri Shaurya Kumar, Advocate, CEPL
Shri NImish Kumar, Advocate, CEPL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO
Ms. Aakanksha Bhola, Advocate, TANGEDCO

Record of Proceedings

At the request of learned counsel for the Respondent, TANGEDCO, the Commission adjourned the matter.

2. The Petition will be listed for hearing on **24.1.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**